

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of September, 2026

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.9.2026 Thursday At 10.30 A.M. Miscellaneous Petitions Coram: Member(Tech.) Member (Law) Member(Fin.) Through Video conferencing	1.	433/MP/2026 alongwith 148/2026	SSPPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11A , 11B, 39, 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended), praying that this Hon'ble Commission set aside Respondent's (CTUIL) communication dated 17.08.2026; Hold that the Petitioner achieved Financial Closure on 07.05.2026; grant protection to the Petitioner from revocation of its 250 MW connectivity and directions against encashment/invocation of the Petitioner's Connectivity Bank Guarantees. The Petitioner is also seeking directions to CTUIL to map Petitioner's 100 MW NHPC Power Purchase Agreement and conversion of the corresponding Connectivity from the Land Route to the PPA Route(Interlocutory application for urgent listing and interim reliefs) (On admission)
	2.	457/MP/2026	BNHP1	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access) Regulations, 2022 (as amended) and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 inter alia seeking directions to Central Transmission Utility of India Limited to consolidate the Connectivity(ies) granted to the Petitioner pursuant to its 02 (two) Connectivity Applications, aggregating to 300 MW (Hybrid), at the same sub-station namely Fatehgarh-IV Pooling Substation (Sec-I), through the same bay and with the common dedicated transmission line; permit conversion of 120 MW out of the said consolidated Connectivity from the Land Route/Land BG Route to the Letter of Award/Power Purchase Agreement Route under Regulation 5.8(xi)(a), read with Regulation 11A(4), of the GNA Regulations (as amended), on the basis of the Power Purchase Agreement dated 12.08.2025 executed with NHPC Limited; and consequently align the timeline for revocation under Regulation 24.6 of the GNA Regulations (as amended), insofar as it pertains to the balance Connectivity capacity of 180 MW continuing under the Land Route/Land BG Route, with the Scheduled Commencement of Supply Date or the extended Scheduled Commencement of Supply Date, as applicable, under the said Power Purchase Agreement(On admission) .
	3.	432/MP/2026 alongwith I.A.No.147/2026	SXLBEPL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 11C and Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (As Amended), and

			Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking appropriate directions to the Central Transmission Utility of India Limited to consider the Petitioner's request for reallocation of the 220 kv terminal bay from Bay No. 227 to Bay no. 208 at Gadag-II pooling station, along with consequential reliefs thereof(Interlocutory application for interim reliefs and directions) (On admission).
4.	464/MP/2026	IL&FS	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), alongwith Regulation 65 of the CERC (Conduct of Business) Regulations 2023, inter-alia seeking pass through of actual energy charges (ECR) for the power supplied from the months of January 2023 to June 2025 to the Respondent No. 1/ Tamil Nadu Power Distribution Company Limited (TNPDC) under the Power Purchase Agreement dated 12.12.2013, in terms of the directions(On admission).
5.	451/MP/2026	GUVNL	Petition under Sections 79(1)(b) of the Electricity Act, 2003 read with Article 18.1 of the Power Purchase Agreements dated 06.02.2007 (Bid-01) and 02.02.2007 (Bid-02) entered into between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Limited seeking approval of the Amended and Restated Supplemental Power Purchase Agreements dated 1.6.2026 (On admission)
6.	456/MP/2026 alongwith I.A.No.153/2026	CGERPL	Petition under Section 79 (1)(c), (f) and (k) of the Electricity Act, 2003, read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023(Interlocutory application seeking ad-interim ex-parte interim directions restraining the Respondent from revoking the Petitioner's connectivity) (On admission)
7.	458/MP/2026 alongwith I.A.No.154/2026	SGIL	Petition under Section 79 of the Electricity Act read with Regulation 19, 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 (as amended) seeking extension of time for injection of infirm power in respect of 5 Wind Turbine Generators aggregating 10.5 MW forming part of the Petitioner's 180 MW ISTS-connected Kanakagiri Wind Power Project at Koppal, Karnataka under SECI Wind Tranche- XI, together with condonation / relaxation of the timeline for approaching this Commission under the proviso to Regulation 19(3)(Interlocutory application for urgent listing)(On admission).
8.	419/TL/2026	STPL	Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Shongtong Power Transmission Limited.
9.	420/AT/2026	STPL	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the Transmission System For Evacuation of Power From Shongtong Karcham HEP (450 MW) and Tidong HEP (150 MW) being established by the Petitioner.

	10.	447/MP/2026	Farh3	Petition seeking approval under Section 17(3) and Section 17(4) of the Electricity Act, 2003 read with Article 15.2.2 of the Transmission Service Agreement dated 02.08.2023, for creation of security interest by way of hypothecation of the assets of Fatehgarh III Transmission Limited in favour of the Respondent No. 2, i.e., IDBI Trustee Services Limited, the Security Trustee of the Lender(s).
	11.	393/TL/2026	KCTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Khavda II-C Transmission Limited
	12.	408/TD/2026	NPTPL	Application under Section 14 and Section 15 (1) of Electricity Act, 2003 read with Regulation 15 (1) and Regulation 9 (4) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters), Regulations, 2020 for upgradation of inter-state trading licence in electricity from Category V to Category -IV
	13.	324/TD/2026	SEL	Petition, is seeking to surrender its Category V Trading License in terms of Regulation 20(3) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.
	14.	328/AT/2026	TRETL	Petition under Section 63 of the Electricity Act, 2003 for adoption of Transmission charges with respect to the Transmission System being established by TUMKUR-II RE TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	15.	329/TL/2026	TRETL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to TUMKUR-II RE TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	16.	206/TL/2026	IPTL	Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024, seeking grant of a separate Transmission Licence to Ishanagar Power Transmission Limited for the project to be implemented under the Regulated Tariff Mechanism.
	17.	129/TD/2026	SIPL	Application under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) of CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 for grant of Category V_license for Inter-State trading of Electricity in all States and Union Territories of India.
	18.	281/TD/2026	IVTPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions

				for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
	19.	348/TD/2026	EETS	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
8.9.2026 Tuesday At 10.30 A.M. Miscellaneous Petitions Through Video conferencing	1.	415/MP/2026	SJVNL	Petition under Regulation 65(7) & (8) of The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 and its amendments from time to time for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2023-24 in respect of Rampur Hydro Power Station (RHPS)(On admission).
	2.	466/MP/2026 alongwith I.A.No.156/2026	ABREL RJ	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (as amended) and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking exercise of the Powers to Relax and/or Remove Difficulty for preservation and conversion of the additional generation capacity of 60 MW Wind granted to the Petitioner at Fatehgarh-III PS (Sec-II) to 60 MW/120 MWh Battery Energy Storage System, within the Petitioner's existing Connectivity quantum along with consequential reliefs thereof (Interlocutory application seeking issuance of ex-parte ad interim directions(On admission)).
	3.	467/MP/2026 alongwith I.A.No.157/2026	ABRSL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (as amended) and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking exercise of the Powers to Relax and/or Remove Difficulty for preservation and conversion of the additional generation capacity of 80 MW Wind granted to the Petitioner at Fatehgarh-III PS (Sec-II) to 80 MW/160 MWh Battery Energy Storage System, within the Petitioner's existing Connectivity quantum along with consequential reliefs thereof(Interlocutory application seeking issuance of ex-parte ad interim directions(On admission)).
	4.	168/MP/2023 alongwith I.A.No.143/2026	TPSL	Petition under Section 79(1)(b)(c)&(f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 and Article 17 of Power Purchase Agreements dated 25.11.2021 ("PPAs") executed between the Petitioner and Madhya Pradesh Power Management Company Limited seeking seeking rise in custom duty of Solar PV Cells and other components as change

				in law event (Interlocutory application for amendments of the Petition).
	5.	775/MP/2025	TPSL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 25.11.2021 seeking increase in rate of Goods & Service Tax (GST) on the supply of renewable energy devices and parts along with supply of other goods and services as change in law event and consequential approval of the costs incurred by the Petitioner due to such change in law event.
	6.	232/MP/2023	RPPL	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioner stands discharged from performance under, Consultancy Agreement dated 01.03.2017, Transmission Service Agreement dated 29.01.2018, LTA Agreement dated 29.01.2018 and Bipartite Connection Agreement dated 11.01.2019 executed between ReNew Power Pvt. Ltd. And Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 02.01.2018 executed with Solar Energy Corporation of India Ltd and consequential relief thereto.
	7.	264/MP/2023	TRNEPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming for compensation due to levy of charges of transportation of fly ash as per the terms of Power Purchase Agreement dated 25.07.2013 executed between the Petitioner and the PTC India Limited and as per the terms of the back to back Power Purchase Agreement executed by PTC India Limited with Uttar Pradesh Power Corporation Limited on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.07.2013 read with Paras 155 and 156 of the order dated 12.06.2019 passed by this Commission in Petition No. 118/MP/2018 (Part-heard).
	8.	348/MP/2023 along with IA No. 83/2025	AREFL	Petition under Sections 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited along with the Power Purchase Agreement dated 30.12.2022, executed in terms thereof is a nullity(Interlocutory application for5 deferment of .
	9.	169/MP/2024 alongwith I.A.No.39/2024 &115/2026	RNUPL	Petition under Section 79 of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects (Bidding Guidelines) and Articles 4 and 13 of the Power Purchase Agreement dated 29.08.2022 executed between ReNew Naveen Urja Private Limited and Solar Energy Corporation of India Limited(Interlocutory application for interim directions and seeking a direction restraining SECI from invoking the bank guarantee).

	10.	178/MP/2025 alongwith I.A.No71/2025	ARPL	Petition under Section 79 of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects (Bidding Guidelines) and Articles 4 and 13 of the Power Purchase Agreement dated 25.07.2022 executed between Anupavan Renewables Private Limited and Solar Energy Corporation of India Limited along with Affidavit (Interlocutory application for impleadment as party to the Petition filed by UPPCL).
	11.	80/MP/2024	KSKMPCL	Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of claims towards cost of Fly Ash Transportation and Carrying Cost for the Change in law claims allowed in favour of the Petitioner and claim for Evacuation Facility Charges in terms of the provisions of PPA dated 26.2.2014 as amended on 23.1.2018; PPA dated 27.11.2013 and PPA dated 31.7.2012 as amended from time to time.
	12.	247/MP/2024 alongwith I.A.No.22/2025	GVK GPL	Petition to adjudicate the disputes between the Petitioner and the Respondents in regard to the claims of the Petitioner and to declare that the Respondents 1 to 4 are liable to compensate the Petitioner for the capacity charges, Gas Transmission Charges, Imbalance Charges and Refund the Capacity Charges including disincentives for the period from 1.10.2006 to 1.10.2012(Interlocutory application for additional claim).
	13.	30/MP/2026	TPDDL	Petition under Section 79(1)(f) and 79(1)(k) read with Section 62(6) of the Electricity Act, 2003 and Regulation 10(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking refund of rebate wrongly deducted by Pragati Power Corporation Limited during refund of excess amount on account of downward revision of tariff.
	14.	96/MP/2026	RSPPL	Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter- State Transmission Charges and Losses) Regulations, 2020.
	15.	905/MP/2025	PGPL	Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	16.	128/MP/2026	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 27.11.2013 between GMR Energy Trading Ltd. and Tamil Nadu Power Distribution Corporation Ltd. (erstwhile TANGEDCO) read with Back-to-Back Power Sale Agreement dated 01.03.2012 between GMR Warora Energy Limited and GMR Energy Trading Ltd. challenging TNPDC's unlawful and unwarranted dispute to Supplementary Bill dated 13.03.2025 raised by GWEL/GETL claiming compensation towards the additional cost incurred for procurement of As-Is-Where-Is-Basis Coal / RCR Coal and Washery Coal as

				alternate coal to meet the shortfall in supply of coal.
	17.	274/MP/2026	Indi grid Solar-II	Petition under 79 of the Electricity Act, 2003 seeking issuance of appropriate directions to Respondent No. 1 for effective implementation of the order dated 11.1.2024 in Petition No. 362/MP/2022.
	18.	292/MP/2026 alongwith I.A.No.101/2026	APIPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, inter alia, seeking quashing/ setting aside of the letters dated 01.06.2026 issued by Central Transmission Utility of India Limited revoking the Connectivity of 250 MW granted to the Petitioner along with consequential relief(s) (Interlocutory application for seeking issuance of ex-parte ad-interim directions)
	19.	278/MP/2026	WRLDC	Petition under Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of WRLDC Fees and Charges for control period 2019-24.
	10.	315/MP/2026	NLDC	Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NLDC fees and charges for the control period 2019-24.
	21.	288/MP/2026	NRLDC	Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NRLDC fees and charges for the control period 2019-24.
	22.	306/MP/2026	NERLDC	Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NERLDC fees and charges for the control period 2019-24.
	23.	314/MP/2026	ERLDC	Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of ERLDC Fees and Charges for control period 2019-24.
	24.	313/MP/2026	SRLDC	Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of SRLDC fees and charges for the control period 2019-24.
	25.	413/MP/2026 alongwith I.A.No.138/2026	SGEL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 41 and Regulation 42 of the CERC (Connectivity and

			General Network Access to the Inter-State Transmission System) Regulations, 2022 (as amended), challenging the impugned communication dated 8.7.2026 issued by the Respondent declaring the petitioner's connectivity liable to be revoked and its Bank Guarantees liable to be encashed under Regulation 11b(2) of the GNA Regulations, and seeking consequential reliefs (Interlocutory application for taking additional facts and subsequent events on record and for grant of ex parte ad interim relief staying the operation of the impugned communication dated 15.7.2026).
26	411/MP/2026 alongwith I.A.No.544/2026	SGEL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 41 and Regulation 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (as amended), challenging the impugned communication dated 8.7.2026 issued by the Respondent declaring the petitioner's connectivity liable to be revoked and its Bank Guarantees liable to be encashed under Regulation 11b(2) of the GNA Regulations, and seeking consequential reliefs (Interlocutory application for taking additional facts and subsequent events on record and for grant of ex parte ad interim relief staying the operation of the impugned communication dated 15.7.2026).
27.	59/MP/2026	NLCIL	Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Rule 3 of the Electricity Rules, 2021 and Regulation 50 of the CERC (Terms and Conditions of Tariff) Regulations, 2024 for approval of treating the expenditure incurred on account of an annual imposition of the Surface Right Compensation determined by the District Collector, Cuddalore District, Tamil Nadu, in accordance with Rule 72 of the Mineral Concession Rules, 1960 as a change in law and recovery thereof through monthly supplementary bills.
28.	5/MP/2026	CSPDCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking release of retained amount of Rs. 8,79,50,287/- (Rupees Eight Crores Seven Nine Lakhs Fifty Thousand Two Hundred Eighty-Seven Only) by NVVNL against sale of 300 MW power to KSEBL through NVVNL by CSPDCL.
29.	633/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Transmission System associated with Faridabad Gas Based Combined Cycle Power Project in Northern Region.
30.	900/TT/2025	HVPNL	Petition for seeking determination of tariff for the inter-state transmission lines of the Petitioner for FY 2024-25 to 2028-29.
31.	901/TT/2025	CTL	Petition for determination of transmission tariff from Commercial Operation Date to 31.3.2029 for the Transmission System of Kallam Transmission Limited
32.	909/TT/2025	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for the asset under Eastern Region Expansion Scheme - XXX (ERES-XXX) in Eastern Region.
33.	953/TT/2025	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for asset under

				Transmission System for providing connectivity to M/s VEH Jayin Renewables Private Limited at Rajgarh (PG) S/S in Western Region
Coram Member (Tech.) Member (Law) Through Video- conferencing	34.	915/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1 to 5 & Asset-7 and determination cum truing up of transmission tariff for 2019-24 tariff block and determination of transmission tariff for 2024-29 tariff block for Asset-6A of Transmission System associated with Tehri Pump Storage Plant (PSP).
	35.	29/RP/2026 alongwith I.A.No.144/2026	PGCIL	Petition for review of the Order dated 22.12.2025 in Petition No. 60/TT/2025 (Interlocutory application for seeking condonation of delay in filing review Petition) (On admission).
	36.	18/RP/2026 alongwith I.A.No.94/2026	PGCIL	Petition for review of the Order dated 31.12.2025 in Petition No. 402/TT/2025 (Interlocutory application for seeking condonation of delay in filing review Petition).
	37.	22/RP/2026 alongwith I.A.No.95/2026	PGCIL	Petition for review of the Order dated 10.2.2026 in Petition No. 358/TT/2025 (Interlocutory application for seeking condonation of delay in filing review Petition).
	38.	23/RP/2026	PGCIL	Petition for review of the Order dated 17.3.2026 in Petition No. 371/TT/2025.
8.9.2026 Tuesday At 2.30 P.M. Coram Chairperson Member (Tech.) Member (Law) Member (Fin.) Through Video conferencing	39.	319/MP/2023	NGEL	Petition under Section 79 (1)(a), (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of inter- State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2022.
	40.	782/MP/2025	ACMESHL	Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	41.	833/MP/2025 alongwith I.A..No.103/2026	AMPINEGPL	Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (Interlocutory application for impleadment).
	42.	817/MP/2025	JGCPL	Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
9.9.2026 Wednesday At 10.30 A.M. Transmission Tariff Petitions Through Video- Conferencing	1.	142/TT/2026	BBTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Augmentation of transformation capacity at 400/220 kV Bikaner-II PS by 400/220kV, 1X500 MVA ICT (3rd) in Northern Region.
	2.	114/TT/2026	BBTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Transmission system for evacuation of power from the Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex) - Part-E in Northern Region.
	3.	663/TT/2025	BBTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Transmission system for evacuation of power from the Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex) - Part-E in Northern Region.

	4.	400/TT/2026	KNTL	Petition for determination of transmission tariff from Commercial Operation Date to 31.3.2029 for the transmission scheme titled Augmentation of transformation capacity at 400/200kV Koppal PS in Karnataka by 1x500 MVA, 400/200 kV ICT (6th) (implemented under Regulated Tariff Mechanism).
	5.	442/TT/2026	GPTL	Petition for determination of transmission tariff from Commercial Operation Date to 31.3.2029 for establishment of 220 kV line bays (GIS) at 400/220 kV Prithla Sub-Station.
	6.	471/TT/2026	NRSSXXIX	Petition for determination of transmission tariff from Commercial Operation Date to 31.3.2029 for the transmission scheme titled Augmentation of transformation capacity at Amargarh (GIS) S/s by 1x315 MVA, 400/220 kV ICT (3rd)" (implemented under Regulated Tariff Mechanism).
	7.	321/TT/2026	OPTCL	Petition for approval of tariff of two Nos. of Non-ISTS Lines, namely 220 kV Joda - Ramchandrapur (SC) and 220 kV SC Jindal-Jamshedpur (DVC) Lines of OPTCL and inclusion in PoC (Point of Connection) Charges and Losses in accordance with CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 as per Order dated 12.5.2017 in Suo Motu Petition No. 7/SM/2017.
	8.	439/TT/2026	TPGL	Petition seeking determination of tariff for the period from commercial operation date till 31.3.2029 for the Transmission Project developed under Transmission scheme for evacuation of 4.5 GW RE injection at Khavda PS under Phase II - Part D.
	9.	261/TT/2026	PGCIL	Petition for determination of tariff from DOCO till 31.3.2029 for Asset-1: 01 No. 765/400/33kV 500 MVA Single Phase Auto Transformer at Durg S/S, Asset-2: 01 No. 400/220kV 105MVA Single Phase Auto Transformer at Rangpo S/S & Asset-3: 01 No. 765 kV 110 MVAR Single Phase Reactor at Wardha sub-Station
	10.	275/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for asset under Eastern Region Expansion Scheme - XXXII (ERES-XXXII) in Eastern Region.
	11.	262/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for Replacement of 420 kV, 63 MVAR Bus Reactor with 420 kV, 125 MVAR Bus Reactor at Jabalpur (POWERGRID) S/S under Replacement of 63 MVAR Bus Reactor with 125 MVAR Bus Reactor at 400kV level of Jabalpur S/S of POWERGRID in Western Region.
	12.	243/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for OPGW link for 765kV Orai-Jabalpur TL under Reliable Communication Scheme under Central Sector for Western Region.
	13.	217/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block from DOCO to 31.3.2029 for Asset-1 1 no. 25 MVAR, 220 kV Bus Reactor along with associated bay at Alusteng Sub-station (JKPTCL) & Asset-2 - Laying of cable (800 sq. mm XLPE power cable) between Minamarg and Zojila Top section of Alusteng Drass 220 kV section & 02 nos. 220 kV, 25 MVAR Bus Reactors along with associated bays at Drass (GIS) Substation under Transmission

				System Strengthening for Srinagar-Leh Transmission System in Northern region.
	14.	209/TT/2026	PGCIL	Petition for determination of tariff for the Asset: 400/220kV, 500 MVA ICT at 400/220/66kV Bawana (DTL) Substation under Replacement of 400/220kV, 315MVA ICT-3 with 400/220kV, 500MVA ICT at 400/220/66kV Bawana (DTL) Substation scheme in Northern Region.
	15.	165/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for the asset under Eastern Region Expansion Scheme - XXXV (ERES-XXXV) in Eastern Region.
	16.	90/TT/2026	PGCIL	Petition for determination of tariff for Asset 1 : 1x1500 MVA 765/400kV ICT (3rd) along with associated bays in Raigarh (Kotra) Section A & Asset 2 : 1x1500 MVA 765/400kV ICT (4th) along with associated bays in Raigarh (Kotra) Section B under Western Region Expansion Scheme-XXV.
	17.	80/TT/2026	PGCIL	Petition for determination of tariff for 1x1500 MVA, 765/400 kV, ICT-4 along with associated bays at Bikaner PG under "Transmission System for Evacuation of Power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex)- Part-E" in Northern Region".
	18.	69/TT/2026	PGCIL	Petition for determination of tariff for Asset-1: 765/400 kV, 1x1500 MVA ICT-3 along with associated 765 & 400 kV ICT bays at Banaskantha Sub-Station, Asset-2: 400 kV D/C (Ckt-3 & 4) Banaskantha-Sankhari section (Powergrid scope of work) of Banaskantha-Prantij (GETCO) 400 kV D/C line, along with associated line bays at Banaskantha S/S (Both the circuits are terminated at Sankhari (GETCO) S/S as an interim arrangement made by GETCO) under "Transmission Network Expansion in Gujarat to increase ATC from ISTS, Part-C".
	19.	47/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for the assets under Eastern Region Expansion Scheme - XXVII (ERES-XXVII) in Eastern Region.
	20.	469/TT/2026	PGCIL	Petition for determination of tariff for 1x1500 MVA, 765/400 kV ICT (3rd) at Pune(GIS) substation along with associated bays under Western Region Expansion Scheme-XXXI.
	21.	365/TT/2026	PGCIL	Petition for determination of tariff for splitting of 400 kV Bus-I & II at 765/400/220 kV Indore S/s into two sections through 400 kV Bus Sectionalizer bays (GIS) & GIS Bus duct under Scheme to control fault level at Indore Sub-station.
	22.	477/TT/2026	PGCIL	Petition for approval of the tariff for the assets under "OPGW Installation on Itarsi-Dhule Transmission Line" scheme.
	23.	470/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for Upgradation of STM-4 communication link of Dehgam, Rachodpur, Santhalpur repeater, Bachau, CGPL Mundra to STM-16 capacity through installation of 5 Nos. STM -16, 5 MSP at Dehgam, Rachodpur, Santhalpur repeater, Bachau, CGPL Mundra under upgradation of STM-4 communication link of Dehgam, Rachodpur, Santhalpur repeater, Bachau, CGPL Mundra to STM-16 capacity project in Western Region.
	24.	443/TT/2026	PGCIL	Petition for determination of tariff for Asset 1 : 1x1500 MVA 765/400kV ICT (3rd) in Raigarh

				(Kotra) Section B along with associated 765kV and 400kV bays under Western Region Expansion Scheme-XXV.
25.	478/TT/2026	PGCIL		Petition for determination of tariff for assets under Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II, Part-G1 in Northern Region.
26.	361/TT/2026	PGCIL		Petition for determination of tariff for One No. 400 kV Line bay at 765/400/220kV Indore (PG) S/s under Implementation of 400kV Line bay at 765/400/220kV Indore (PG) S/s in MP for RE Interconnection.
27.	85/TT/2015	PGCIL		Petition for approval of transmission tariff for 8 Nos. assets under Eastern Region Strengthening Scheme-III (ERSS-III) in Eastern Region for 2014-19 tariff block (Remand matter)
28.	397/TT/2025	TPTL		Petition for truing up transmission tariff for 2019-24 Tariff Block and for determination of transmission tariff for 2024-29 Tariff Block for 400 KV D/C Teesta III HEP- Kishanganj Transmission System.
29.	531/TT/2025	BBTL		Petition for determination of transmission tariff for 2024-29 tariff block for assets under Implementation of 220 kV bays for RE generators and 400/220kV ICTs at Bikaner-II PS in Northern Region.
30.	662/TT/2025	BBTL		Petition for determination of transmission tariff for 2024-29 tariff block for assets under Implementation of 1 No. 220kV Line Bay at 400/220 kV Bikaner-II PS for Interconnection of Solar Project (M/s. NHPC Ltd.) in Northern Region
31.	122/TT/2026	PGCIL		Petition for determination of transmission tariff for 2024-29 tariff block for 2nd Circuit of Kishenpur Dulhasti 400 kV D/C (Quad) Line (Kishtwar - Kishenpur Section) along with associated bay at Kishenpur end under Transmission system for evacuation of power from Pakaldul HEP in Chenab valley HEPs LTA system in Northern region
32.	349/TT/2026	PGCIL		Petition for determination of transmission tariff for 2024-29 tariff block for One no. 220 kV Line Bay at Parli (PG) S/s for interconnection of Renew Tej Shakti Private Limited (RTSPL) under Implementation of one no. 220 kV bay at Parli (PG) for interconnection of RE project in Western Region.
33.	354/TT/2026	PPTL		Petition for the determination of the transmission tariff for the 2024-29 tariff period for the 400kV Line Bay at the 765/400 kV Parli (New) Substation for interconnection of RE project under the “Implementation of 400kV line bay at the 765/400 kV Parli (New) Sub-station for the RE Interconnection” in the Western Region.
34.	213/TT/2024	PGCIL		Petition for determination of transmission tariff from Proposed DOCO to 31-03-2024 for Transmission Asset-1: - 1 No. 220 kV Line Bay at Chamera Pooling Station under One No. of 220 kV Line Bay at Chamera Pooling Point for 2nd circuit stringing of 220kV Karian-Chamera Pool line.
35.	127/TT/2014	PGCIL		Petition for determination of the transmission tariff from the COD to 31.3.2019 for “LILO of both circuits of Tuticorin JV-Madurai 400 kV DIC (Quad) line at Tuticorin Pooling Station along

				with new 765 kV Pooling Station at Tuticorin (initially charged at 400 kV) including 1 x 80 MVAR, 400 kV Bus Reactor under Transmission System associated with Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area - PART-A" in the Southern Region(On Remand)
10.9.2026 Thursday At 10.30 A.M. Miscellaneous Petitions Through Hybrid Mode	1.	379/MP/2026	RKMPPL	Petition under Section 79, Including Section 79(1)(f) of the Electricity Act, 2003, read with Article 10 of the Power Purchase Agreement Dated 15.03.2016, seeking passage of necessary directions upon the Respondent No. 1/ UPPCL to make payments towards certain Change in Law Claims of the Petitioner (On admission).
	2.	Diary No. 423/2026	RKMPPL	Petitioner under Sections 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003 ("EA 2003"), read with Article 8.6.7 of the Power Purchase Agreement ("PPA") dated 15.3.2016 executed between the Petitioner and the Respondent No.1/ UPPCL seeking for reimbursement/ refund of compensation amount(s) illegally deducted by the Respondents from the monthly supply bills of the Petitioner in the garb of compensation qua short scheduling/ declaration of power (On admission).
	3.	491/MP/2026 alongwith I.A.No.161/2026	SVPL	Petition under Section 79 of the Electricity Act, 2003, and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, seeking setting aside of the communication dated 14.8.2026 issued by the Central Transmission Utility of India Limited and a declaration that the Petitioner had correctly achieved Financial Closure of the Project in terms of Regulation 11A(2) of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (Interlocutory application for interim reliefs and urgent listing of the Petition)(On admission).
	4.	473/MP/2026	TNPDCL	Petition under Section 79 of the Electricity Act, 2003 seeking appropriate directions against the unilateral raising and recovery of Supplementary Energy Charges and Supplementary Capacity Charges towards Emission Control Systems, including Combustion Modification System (CMS) for NOx Control and Flue Gas Desulphurization (FGD) for SO₂ Control, by NTPC Tamil Nadu Energy Company Limited (NTECL), prior to determination of the admissible supplementary tariff by the Commission, and for consequential protective and interim reliefs(On admission)
	5.	295/TL/2026	KRTL	Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license to Kurnool IV REZ Power Transmission Limited
	6.	296/AT/2026	KRTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Kurnool IV REZ Power Transmission Limited.
	7.	351/TL/2026	Rajasthan IVATL	Petition under Section 14 of the Electricity Act, 2003 read with Regulation 5 of the Central

				Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 seeking grant of transmission licence in respect of the RTM schemes approved by Central Transmission Utility of India Limited vide Office Memorandum dated 20.01.2025 and 5.5.2025.
	8.	318/MP/2023	TUL	Petition under section 79(1)(b) and 79(1) (f) of the Electricity Act 2003 for approval of “Change in Law” event and offset its financial/ commercial impact on account of imposition of ecosystem charge for commercial usage of natural water as a result of operation of Sikkim Payment of Ecosystem Services Rules, 2022 dated 18.07.2022 issued under Sikkim Forests, Water Courses and Road Reserve (Preservation and Protection) Act 1988 in terms of Articles 9.8 and 11 of the Power Purchase Agreement entered by Sikkim Urja Limited (formerly Teesta Urja Limited) in relation to Teesta III Hydroelectric Project (1200 MW) with PTC India Limited on 28.07.2006 read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021.
	9.	239/MP/2024 alongwith I.A.No.8/2025	AEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis (Interlocutory application for impleadment of Adani Power Limited as Respondent No. 4).
	10.	335/MP/2024	PCKL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with the provisions of PPA dated 26.12.2005 and the tariff Regulations of CERC – seeking to continue the pricing of coal for the from 1.4.2019 to 31.5.2020 as modified by order dated 13.1.2023 in Petition No. 155/MP/2019, and to pass on the benefit from sale of fly ash and coal.
	11.	113/MP/2026	TPSL	Petition under Section 79(1)© & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	12.	109/MP/2026 alongwith I.A.Dy.No.316/20 26	ARPPL	Petition under Section 79(1)I and (f) of the Electricity Act read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter State Transmission System) Regulations, 2022 seeking appropriate directions to CTUIL for allowing the conversion of the Connectivity granted under the Land-BG route to LOA route (Interlocutory application seeking extension of Financial closure)
	13.	323/MP/2026 alongwith I.A.No.117/2026	AEPL	Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4. 5. 2 of the Power Purchase Agreement dated 18.04.2024 executed between Apraava Energy Private Limited and NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Ltd. adversely impacting the implementation of the Project (Interlocutory application seeking interim reliefs and urgent listing)

	14.	42/MP/2026	ARPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 read with Article 4.5.2 of the Power Purchase Agreement dated 14.08.2024, seeking quashing of the letters dated 07.08.2025 and 25.08.2025 issued by MSEDCL and NTPC respectively, and grant of an unconditional extension of the SCSD till 22.09.2026 without imposition of any financial liability including additional transmission charges.
	15.	212/MP/2026 alongwith I.A.Diary No.536/2026	TPREL	Petition under Section 79 of the Electricity Act, 2003 read with Article 4.5.2 of the Power Purchase Agreement dated 03.05.2024 inter-alia seeking extension of the Scheduled Commencement of Supply Date due to the delay in the operationalisation of the ISTS network and on account of force majeure events along with consequential reliefs(Interlocutory application for the amendments of the Petition).
	16.	263/MP/2026 along with IA No.92/2026	ASPL	Petition under Section 79 of the Electricity Act, 2003, read with Article 4.5.2 of the Power Purchase Agreement dated 13.08.2024 (as amended) executed between Anboto Solar Private Limited and NTPC Limited, seeking (i) a declaration that the delay in commencement of supply from the Petitioner's solar power project has occurred due to delay in readiness of the ISTS substation at the Delivery Point, including readiness of the power evacuation and transmission infrastructure of the ISTS network and operationalisation of GNA, constituting a delay beyond the control of the Petitioner within the meaning of Article 4.5.2 of the PPA, (ii) consequent revision of the Scheduled Commencement-of-Supply Date in accordance with Article 4.5.2 of the PPA and aligned with the availability of the transmission system, and (iii) consequential reliefs, including waiver of any adverse contractual consequences arising on account of such delay. (Interlocutory application for interim directions)
	17.	188/MP/2026 alongwith I.A.No.64/2026	JGRJ Two Solar Private Limited	Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 01.05.2024 executed between JGRJ Two Solar Private Limited and NHPC Limited due to uncontrollable delays.
	18.	189/MP/2026 alongwith I.A.No.65/2026	SPPL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 26.04.2024 executed between Sprng Power Private Limited and NHPC Limited due to uncontrollable delays.
	19	190/MP/2026 alongwith I.A.No.66/2026	GICWTPL	Petition under Section 79 of the Electricity Act 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4,4.5 and 11 of the Power Purchase Agreement dated 24.04.2024 executed between Green Infra Clean Wind Technology Limited and NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Ltd. adversely impacting the implementation of the Project.
	20.	192/MP/2026 alongwith I.A. No.70/2026	HHPL	Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 02.05.2024 executed between

				Hazel Hybren Private Limited and NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Ltd. adversely impacting the implementation of the Project.
	21.	211/MP/2026	HRSEPL	Petition under Section 79 of the Electricity Act, 2003, seeking extension of Scheduled Commencement of Supply Date and Financial Closure in terms of Articles 2.1.3, 2.1.4 and 4.5.2 of the Power Purchase Agreement dated 30.04.2024, executed between HR Saraswati Energy Private Limited and NHPC Limited, on account of the delay in adoption of tariff and procurement approval by the Appropriate Commission, and also on account of delay in operationalisation of connectivity and readiness of the transmission system by CTUIL, required for evacuation of power from the Petitioner's project.
	22.	291/MP/2026 alongwith I.A.No.100/2026	JGBPL	Petition under Section 79 (1)(f) and (k) of the Electricity Act 2003, seeking extension of Scheduled Commencement of Supply Date of JGBPL's 230 MW Hybrid Project (150 MW Solar + 80 MW Wind) on account of the delays in (i) operationalization of the connectivity granted to the Project at Bhadla III ISTS PS substation (ii) grant of approval by Ld. MERC for procurement of power by MSEDCL from the Project, and (iii) force majeure events being the India-Pakistan conflict during May 2025 and (iv) ongoing conflict in West Asia, which have adversely impacted the development of the Project, without levy of any financial obligations (Interlocutory application for interim reliefs).
	23.	311/MP/2026 alongwith I.A.No.109/2026	ASPL	Petition under Sections 79(1)(e), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Articles 4.5.2 and 11.2.2 and 11.2.5 of the Power Purchase Agreement dated 14.10.2024 seeking extension of the Scheduled Commencement of Supply Date on account of delays beyond the control of the Petitioner, protection from levy of liquidated damages, termination arising from delay in commencement of supply, continuation of the applicable ISTS transmission charges/losses waiver benefits, and consequential reliefs(Interlocutory application for interim reliefs)
	24.	316/MP/2026 alongwith I.A.No.112/2026	SVVPL	Petition under Section 79 of the Electricity Act, 2003, seeking extension of Scheduled Commencement of Supply Date of the Power Purchase Agreement dated 29.06.2024 executed between Sprng Vayu Vidyut Private Limited and NTPC Limited due to delay in obtaining procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Limited and other force majeure events adversely impacting the implementation of the Project (Interlocutory application seeking interim relief and urgent listing of the captioned petition.
	25.	256/MP/2026	CREHTPL	Petition under Section 79 1(f) and 1(k) of the Electricity act, 2003, read with Article 4.5.2 of the Power Purchase Agreement dated 13.5.2024 seeking for declaration that the scheduled commencement of supply date under the PPA

				dated 13.5.2024 stands extended for a period of 30 days subsequent to the readiness of the delivery point and Power Evacuation Infrastructure, without imposition of any financial liability including but not limited to additional transmission charges and for quashing of the letter dated 25.2.2026 and 19.3.2026 issued by the respondent No.2 and respondent No. 1 respectively (Interlocutory application for urgent listing and interim reliefs)
	26.	335/MP/2026 alongwith I.A.No.119/2026	AEPL	Petition under Section 79(1)(f) and (k) of the Electricity Act 2003, seeking extension of Scheduled Commencement Supply Date of the Petitioner's 300 MW Solar Power Project in Bikaner, Rajasthan on account of delays in (i) operationalisation of connectivity granted to the Project at Bikaner II GSS and (ii) grant of approval by Maharashtra Electricity Regulatory Commission for procurement of power from the Project by Maharashtra State Electricity Distribution Company Limited, without levy of any financial obligations (Interlocutory application seeking interim relief).
	27.	240/MP/2026 alongwith I.A.No.78/2026	RSPPL	Petition under Section 79 of the Electricity Act, 2003 and Regulation 65 of the Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking that the extension permitted under Regulation 13(2)(h) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (as amended), (i.e., maximum extension period of 12 months be calculated from 30.06.2025 and not from the Petitioner's original Scheduled Date of Commissioning and accordingly the Petitioners are entitled to complete waiver of ISTS charges for a period of 25 years as if the project had been commissioned on 30.6.2025 (Interlocutory application for urgent listing and interim order/directions)(On admission).
	28.	307/MP/2026	PKTL	Petition under Section 17(1) and 17(3) of the Electricity Act, 2003 ("Electricity Act") and other applicable laws seeking appropriate directions with respect to amalgamation/ merger of the below mentioned companies and their respective shareholders and creditors pursuant to a Scheme of Arrangement under Section 230 – 233 of the Companies Act, 2013 read with the Rules and Regulations made thereunder ("Scheme") and assignment/ transfer of transmission licences pursuant thereto.
	29.	308/MP/2026	BTL	Petition under Section 17(1) and 17(3) of the Electricity Act, 2003 ("Electricity Act") and other applicable laws seeking appropriate directions with respect to amalgamation/ merger of the below mentioned companies and their respective shareholders and creditors pursuant to a Scheme of Arrangement under Section 230 – 233 of the Companies Act, 2013 read with the rules and regulations made thereunder ("Scheme") and assignment/ transfer of transmission licences pursuant thereto.
	30.	64/MP/2026	CEPL	Petition under Section 79 of the Electricity Act, 2003, inter-alia seeking (i) reimbursement of SRLDC Fees and Charges(ii) consideration of SHR corresponding to the normative boiler efficiency applicable for sub-bituminous coal instead of bituminous coal; and (i)

				reimbursement of additional expenditure incurred on account of change in law events, viz., GST on imported coal handling charges and in-land transportation charges in terms of the PPA dated 19.12.2013 executed inter-se the parties.
10.9.2026 Thursday At 2.30 P.M. Through hybrid Mode	31.	58/MP/2023	W5RL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and applicable laws and provisions inter alia seeking payment of compensation for breach of provisions of the Power Purchase Agreement dated 21.07.2017 executed by and between Wind Five Energy Private Limited and PTC India Limited.
	32.	215/MP/2023	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondents under the Power Purchase Agreement dated 21.7.2017 and Amendments thereof-entered between the Petitioner and the Respondent No. 1 and the back-to-back Power Sale Agreement dated 27.6.2017 entered between the Petitioner and Respondent Nos. 3 and 4 and the alleged termination of PPA by Respondent No.1.
	33.	179/MP/2023	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111- 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking a declaration/direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
	34.	13/RP/2026 alongwith I.A.No.83/2026	GUVNL	Petition for review of interim Order dated 29.4.2026 in Petition No. 179/MP/2023 (Interlocutory application for stay of directions).
	35.	155/MP/2023	JPL	Petition under Sections 61 read with 79 of the Electricity Act, 2003 read with Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (amended from time to time) and this Commission's Order No. L-1/219/2017/CERC dated 05.05.2017 for seeking, inter-alia, implementation of the said Regulation 6.3B and Order dated 05.05.2017 and directions to the Respondents for making payment for Degradation of Heat Rate, Auxiliary Power compensation and Secondary Fuel consumption on account of Part Load Operation and Multiple Start-ups of units of Jhajjar Power Limited's 1320 MW coal fired power plant at Matenhali, district Jhajjar, Haryana
15.9.2026 Tuesday At 10.30 A.M. Misc./Transmission tariff Petitions Through Video conferencing	1.	409/MP/2026	TPREL	Petition under Section 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with the relevant provisions of Power Purchase Agreements dated 21.10.2016 for recovery of outstanding dues of Rs. 1,22,38,068/- along with applicable Late Payment Surcharge at 1.25% from 16.03.2019 till the actual date of payment (On admission).
	2.	380/MP/2026	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of

				Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 31.07.2023 passed by this Commission in Petition No. 17/TT/2022 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network (On admission).
	3.	386/MP/2026	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 04.07.2023 passed by this Commission in Petition No. 694/TT/2020 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network (on admission) .
	4.	406/MP/2026	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 29.08.2023 passed by this Commission in Petition No. 113/TT/2021 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network (On admission).
	5.	460/MP/2026	ABRELRJ	Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking extension of Scheduled Date of Commissioning and waiver of 100% inter-State transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom(On admission)
	6.	459/MP/2026	ABRELRJ	Petition under Section 79 (1) (c) and (k) of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking extension of Scheduled Date of Commissioning and the consequential waiver of 100% inter-state transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom(On admission).
	7.	150/MP/2026	ERAPL	Petition under Section 79 of the Electricity Act, 2003 seeking Change in Law compensation on account of imposition of 20% Agriculture Infrastructure and Development Cess on import of solar modules vide Customs Notification No.

				06/2025- Customs dated 01.02.2025 with effect from 01.02.2025, in terms of Article 12 of the Power Purchase Agreement dated 28.11.2023 between Eden Renewables Alma Private Limited and Solar Energy Corporation of India Limited along with carrying cost on compound interest basis.
	8.	280/MP/2026	APCPL	Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 seeking an in-principle approval for grant of adjustments/recovery of financial impact of change in law events as a result of implementation of the Notification on the Reuse of Treated Waste Water Policy, 2019 and its subsequent amendments.
	9.	288/MP/2024	HPSEB	Petition under section 79(1)(c), (f), and (k) of the Electricity Act, 2003 read with Regulations 9, 19, and 20 of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking adjudication of disputes related to the return of energy due to the Petitioner from the Respondent in terms of the letter of intent dated 23.3.2022.
	10.	239/MP/2021 alongwith I.A.No.47/2023	GTTPPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.06.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to change in law events and force majeure events, extension of the scheduled commercial operation date of the transmission project on account of force majeure events adversely impacting its implementation and seeking appropriate directions (Interlocutory application for interim reliefs) (Part-heard).
	11.	20/MP/2023	JITPL	Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power (APP) dated 3.3.2022 and 10.3.2022 challenging the Termination Notice dated 18.8.2022 issued by South Western Railways under Article 4.4 of the APP dated 3.3.2022 and consequential actions pursuant to the Termination Notice.
	12.	811/MP/2025 along with IA No. 87/2025	MSEDCL	Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 read with Order XXI. Rule 10 of Code of Civil Procedure Code, 1908 and read with Regulation 65 of CERC (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code, 1908 seeking execution/ enforcement! compliance of this Commissions Order dated 17.4.2023 passed in I.A. No. 12 of 2023 in Petition No. 246/MP/2022(Part-heard).
	13.	331/MP/2026	PTL	Petition under Section 17(3) and 17(4) of the Electricity act, 2003 read with Regulation 6(8) of the Central Electricity Regulatory Commission (Procedure, Terms and conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 and article 15.2 of the Transmission Service Agreement dated 6.11.2024 seeking approval of this Commission for creating charge over the assets (immovable & movable), licenses/permits/approvals, current

				assets and bank accounts of the Petitioner in favour of National Bank for Financing Infrastructure and Developments.
	14.	359/MP/2026 alongwith I.A.Dy.No.683/20 26	JRTJ(I)PL	Petition under Section 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking inter-alia relaxation and removal of difficulty to permit the Transfer of the Connectivity (application No. 1200002293), and the corresponding deemed GNA, and related rights of the 150 MW AC Solar PV Project at Thoothukudi, Tamil Nadu in terms of Regulations 15.3 of the said Regulations read with the order dated 22.9.2023 in Petition No. 11/SM/2023 and (Interlocutory application for disposal of the Petition)
	15.	49/MP/2026	NHPC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 3(12)(c) and Regulation 36(2)(d) of the CERC (Terms and Conditions of Tariff) Regulations, 2024, seeking exercise of regulatory powers to allow recovery of financial impact arising from implementation of the judgment dated 12.11.2024 passed by the Hon'ble Punjab and Haryana High Court in CWP No. 19546 of 2013 and CWP No. 31576 of 2019, directing removal of pay anomalies for executives in Grades E-1 to E-2A with effect from 1.1.1997.
	16.	156/MP/2026	NLCIL	Petition seeking approval for determination of Lignite Input Price for the period 1.4.2024 to 31.3.2029 in respect of Barsingsar Mines as per CERC (Terms and conditions of Tariff) Regulations, 2024.
	17.	297/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Establishment of 220/66 kV, 2x160 MVA GIS Substation at UT Chandigarh along with 220 kV D/C line from Chandigarh GIS to 400/220 kV Panchkula (PG) Substation.
	18.	506/TT/2025	BBTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under implementation of 1 no. of 400 kV line bay at 400/220 kV Bikaner-II PS for interconnection of 1000 MW Solar Project of SJVN Ltd in Northern Region
	19.	694/TT/2025	BBTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Implementation of 2 no. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of solar projects in Northern Region
	20.	15/TT/2026	RNTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part E1 in Northern Region
	21.	273/TT/2026	RNTL	Petition for determination of transmission tariff for 2024-29 tariff block for assets under Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part E1 in Northern Region.
	22.	350/TT/2026	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for asset under Eastern Region Expansion Scheme - XXXVII (ERES-XXXVII) in Eastern Region.

15.9.2026 Tuesday At 2.30 P.M.	23.	345/MP/2023 alongwith I.A.No.86/2023	WCTL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Articles 4, 11, 12 and 16 of the Transmission Service Agreement dated 6.1.2016 (Interlocutory application seeking stay) (Part-heard).
	24.	243/MP/2024 alongwith I.A.Nos.58 and 79/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003 seeking for quashing / setting- aside of the bill/ invoice dated 12.3.2024 issued by the Central Transmission Utility of India Limited (CTUIL) for alleged relinquishment compensation upon the Petitioner i.e. Adani Wind Energy Kutch One Limited, amongst other reliefs (Interlocutory applications for interim reliefs).
	25.	309/MP/2024	MAEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoice dated 12.3.2024 raised by the Respondents on the Petitioner towards relinquishment charges pursuant to the order dated 8.3.2019 passed by this Commission in Petition No. 92/MP/12015.
	26.	304/MP/2024 alongwith I.A.No.75/2024	TPL	Petition under Section 79(1)(c) & section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited and seeking return of Bank Guarantee(Interlocutory application for interim reliefs).
	27.	410/MP/2024	PSPCL	Petition regarding the billing of energy charges by Pragati Power Corporation Limited in respect of its Pragati-III Combined Cycle Power Station (1371MW) located at Bawana, Delhi (Part-heard)
	28.	614/MP/2025	IL&FS	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking a declaration that the Respondent No. 1 viz. Tamil Nadu Power Distribution Corporation Limited has failed to comply with the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003, and consequently, seeking for directions upon the said Respondent No.1 to make the payments to the Petitioner in accordance with the benchmark energy charge rate prescribed by the Ministry of Power under the aforesaid directions issued under Section 11, amongst other reliefs.
15.9.2026 Tuesday At 2.30 P.M. Coram; Member (Law) Member (Fin.) Through Video conferencing	29.	116/MP/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, inter alia, quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs. 59,58,745/- wrongfully and illegally deducted by the Respondents.
17.9.2026 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	390/MP/2026	RSWPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant Articles of the Power Purchase Agreement dated

Through Hybrid Mode				13.08.2019 executed between the Petitioner and Solar Energy Corporation of India Limited, invoking the regulatory, adjudicatory and inherent jurisdiction of this Commission seeking immediate directions for allowing the change in law claims referred in the present petition in relation to its 300 MW Solar Power Project in the State of Rajasthan (Project)(On admission).
	2.	426/MP/2026	PGCIL	Petition under Section 17(3) of the Electricity Act, 2003 for sharing of 24.2 km of corridor of existing 400 KV S/C Kolar-Somanahalli (Bangalore) ('Kolar-Somanahalli Transmission Line') owned and operated by POWERGRID with Karnataka Power Transmission Corporation Limited (On admission) .
	3.	475/MP/2026	BTL	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of the Security Trustee for the benefit of the lender(On admission)
	4.	111/MP/2014	HEGCPL	Petition under Sections 79 and 94 of the Electricity Act, 2003 read with Regulation 24 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and medium-term Open Access in inter-State transmission and related matters) Regulations, 2009(Received by Remand)
	5.	432/MP/2019 alongwith I.A.No.82/2023 &111/2025	SPL	Petition under Section 79 of Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of Procurers(Interlocutory application for taking on record subsequent facts on record)
	6.	584/MP/2020 alongwith I.A.Nos. 30/2022 and 116/2025	JPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Sale Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited (Interlocutory application raising additional grounds on behalf of the Petitioner and modification of the prayers)
	7.	311/MP/2023 alongwith I.A.No.80/2023	APIPL	Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Transmission Agreement for Connectivity dated 20.07.2020 read with Supplementary Agreement to Transmission Agreement dated 10.06.2021 and Agreement for Long Term Access dated 21.06.2022, as well as applicable laws inter alia seeking frustration of the connectivity and long- term access granted to the Petitioner by the Respondent Nos. 1 and 2; and consequential relief therefor(Interlocutory application for interim reliefs).
	8.	394/MP/2026 alongwith I.A.No.134/2026	BSUL	Petition under Section 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 41 and Regulation 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking extension of the timeline for submission

				of Financial Closure documents up to 30.6.2027/extension of time for submission of Financial Closure documents for its 1200 MW Jalaun Ultra Mega Solar Park (Connectivity Application No. 2200000345) , and for setting aside/stay of the communications dated 03.08.2026 & 05.08.2026 issued by the CTUIL for revocation of connectivity(Interlocutory application for interim reliefs).
	9.	103/MP/2026 alongwith I.A. No.28/2026	SPPL	Petition under Section 142 of the Electricity Act, 2003 ("Electricity Act") seeking directions against the Respondent No. 1, Solar Energy Corporation of India Limited ("SECI/Respondent No. 1"), for complying with Orders dated 23.8.2022 and 25.11.2022 in Petition No. 52/MP/2019 and Order dated 24.3.2025 in Petition No. 377/MP/2023(Interlocutory application for directions).
	10.	267/MP/2024	SPTL	Petition under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 25 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking approval for establishment of Transmission Line Stores along with associated infrastructure for 400 kV D/C Teesta-III-Kishanganj Transmission Line of Sikkim Power Transmission Limited (formerly Teestavalley Power Transmission Limited).
	11.	1028/MP/2025	RKMPPL	Petition under Section 79, including Section 79(1)(f) of the Electricity Act, 2003, readwith Article 17 of the Agreement for Power Purchase dated 18.5.2022, seeking declaration that the obligations of the Petitioner have been affected by Force Majeure Events, and other consequential reliefs.
	12.	317/MP/2026	EGMUPL	Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation/removal of difficulty in respect of the Right of First Refusal (RoFR) window applicable to nonsolar-hour access, and seeking directions to recognise the Petitioners, as eligible entities to avail non-solar-hour access connectivity in Park Mode beyond, and not merely within, the RoFR period as Renewable Power Park Developers (RPPDs).
	13.	784/MP/2025	JRETL	Petition under Section 79 of The Electricity Act, 2003 and relevant Regulations of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 in relation to a change in connectivity from ISTS to INSTS for a 700 MW solar project being set up under NTPC'S request for selection of grid connected Solar Projects of 1500 MW (ISTS-II) dated 06.12.2023 and power purchase agreement dated 11.10.2024.
	14.	155/MP/2026	AMPING8	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of the Power Purchase Agreement dated 19.07.2021 entered between the Petitioner and Solar Energy Corporation of India Limited seeking reliefs for the additional

				expenditure incurred due to occurrence of Change in Law events.
	15.	367/MP/2025	BSPHCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/ South Bihar Power Distribution Company Limited and PTC India Limited for supply of 75 MW of power.
	16.	422/MP/2025	BSPHCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/South Bihar Power Distribution Company Limited and PTC India Limited for supply of 125 MW of power.
	17.	934/MP/2025	MPPMCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC Conduct of Business Regulations, 2023 seeking Compensation for Shortfall of Energy.
	18.	318/MP/2026	NTPCREL	Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 inter alia seeking extension in the timeline for submission of Land Documents pertaining to the 900 MW Connectivity at Mandsaur Pooling Station.
	19.	177/MP/2026	TPSL	Petition under Section 79(1)(c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	20.	53/MP/2026	ERAPL	Petition under Section 79 (1) I & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	21.	153/MP/2026	NEEPCO	Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 65, 66, 67 and 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking compensation for loss of capacity charge on account of inadequate availability of fuel/gas and relaxation in the norms of Normative Plant Availability Factor (NPAF) in terms of Regulation 70(A)(a) as read with Regulation 102 (Power to Relax) and Regulation 103 (Power to remove difficulty) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2024 in respect of the Agartala Gas Based Power Station.
	22.	846/MP/2025	SSUPL	Petition under Section 79 of the Electricity Act, 2003 read with CERC (Indian Electricity Grid Code) Regulations, 2010 and CERC (Indian Electricity Grid Code) Regulations, 2023 seeking compensation (along with interest) for the generation loss suffered due to curtailment / backing down instruction issued by Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPLN) in capacity of STU and Rajasthan SLDC on

				account of its inadequate transmission system for evacuation of power.
	23.	912/MP/2025	KSKMPCL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeks adjudication of the dispute regarding unilateral imposition and recovery of penalty from the monthly bill of the Petitioner by the Respondents, for an alleged short supply of power under the Power Purchase Agreement dated 26.02.2014.
	24.	56/MP/2026	MSEPL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 03.07.2020 executed between Masaya Solar Energy Private Limited and Solar Energy Corporation of India Limited for development and supply of 300 MW Solar Power Plant setup in Khandwa, Madhya Pradesh, seeking restitutionary reliefs qua compensation for the additional expenditure incurred due to occurrence of various Change in Law events, along with carrying cost.
	25.	370/MP/2026 alongwith I.A.No.128/2026	FEPL	Petition under Section 79 of the Electricity Act read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended from time to time) ("GNA Regulations"), and Regulation 65 of the Conduct of Business Regulations, 2023 (as amended) seeking relief that financial closure has been completed before the cut-off date and consequential reliefs (Interlocutory application for ex-parte interim reliefs)
17.9.2026 Thursday At 2.30 P.M. Through Hybrid Mode	26.	55/MP/2026 alongwith I.A.No.60/2026	MBP(MP)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 18.01.2014 (Procurers PPA) and Power Purchase Agreement dated 20.01.2014 (PTC PPA) seeking directions against UPPCL/PTC for payment of Change in Law compensation on account of shortfall of coal(Interlocutory application for directions).
	27.	225/MP/2023	JKTL1	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and Article 12 of the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Limited and Powerica Limited seeking extension of SCOD due to Force Majeure events and consequential relief to offset the adverse effect of the Force Majeure events and Change in Law events(part m-heard).
18.9.2026 Friday At 10.30 A.M. Miscellaneous Petitions Through Video- conferencing	1.	476/MP/2026	BEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the Power Purchase Agreements dated 25.11.2021 and Electricity (Timely Recovery of Costs due to Change in Law) Rules 2021 seeking compensation for Change in Law event i.e., Working Group Committee Report dated July 2022 and the consequential Procedure issued by the Central Electricity Authority (On admission).
	2.	427/MP/2026	JSWHEL	Petition under Section 79 of the EA, 2003 read with Regulation 57 of the IEGC 2023, seeking relaxation of the obligation to declare proportionate overload capacity to the long-term beneficiaries of KWHEP, during the period 15th May 2026 to 15th September 2026 (On admission).

	3.	412/MP/2026	LEPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking extension of the benefit of graded waiver of Inter-State Transmission System charges to the Petitioner's 100 MW solar power project in terms of the Office Memorandum dated 16.04.2026 issued by the Ministry of Power, Government of India, on account of delay in commissioning of the project occasioned solely due to non-readiness of the associated transmission system (On admission).
	4.	421/MP/2026	APDCL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Chapter III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (Notification No. L-1/2064/2022-CERC dated 19.10.2023), and Article 36.4 of the respective Power Supply Agreements, for adjudication of the dispute regarding the entitlement, if any, of Respondent Nos. 1 to 4 to reimbursement of Electricity Duty levied on auxiliary/own consumption of power at their respective generating stations, and for consequential and interim reliefs (on admission).
	5.	402/MP/2026	AR3PL	Petition under Section 79 of the Electricity Act, 2003, seeking an appropriate direction for adjustment/compensation to offset the financial/commercial impact of the Change in Law event on account of the Notification dated 08.10.2024 bearing Notification No. 09/2024-Central Tax (Rate), issued by the Ministry of Finance, Union of India, amending the Notification of the Government of India, in the Ministry of Finance (Department of Revenue), bearing Notification No. 13/2017-Central Tax (Rate) introducing GST on lease rent payments under the lease deeds for project land(On admission)
	6.	31/RP/2026 alongwith I.A.No.159/2026	MEL	Petition seeking review of the order dated 21.7.2026 in Petition No. 675/TL/2025 (Interlocutory application for urgent listing)(On admission).
	7.	675/TL/2025	PMRTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to POWERGRID Mahan Rewa Transmission Limited.
	8.	360/TD/2026	TGGENCO	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and related matters) Regulations, 2020 for grant of an Inter-State Trading License.
	9.	240/MP/2024 alongwith I.A. 56/2024	AEPL	Petition under Section 79(1)(c)(f) of the Electricity Act, 2003 seeking to direct CTUIL to split the connectivity of the Petitioner's Project to avail the available margins of 350MW in Bhadla-II PS, 350 MW in Bhadla-III PS and the remaining capacity of 300MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated

				7.12.2023(Interlocutory application for amendments, impleadment and interim reliefs).
	10.	419/MP/2024	Ayana Power One	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 18.11.2019 between Ayana Renewable Power One Private Limited and Solar Energy Corporation of India Limited seeking relief on account of Change in Law event, viz., the increase in the rate of basic customs duty on import of solar inverters, and grant of consequential reliefs thereof.
	11.	177/MP/2025 alongwith I.A.No.135/2026	MBPMPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 65, 67 & 68 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and in terms of CERC's Order dated 13.08.2021 passed in Petition No.6/SM/2021 as well as Order dated 29.11.2024 passed in Petition No.4/SM/2024 seeking Supplementary Tariff in respect of implementation of Flue-Gas Desulphurization System in the coal based Anuppur Thermal Power Project of MB Power (Madhya Pradesh) Limited in District Anuppur of Madhya Pradesh in compliance of the Revised Emission Standards prescribed by MoEFCC's Notification dated 7.12.2015 (Interlocutory application moved by UPPCL for initiation of investigation and appointment of investigating authority and for issuance of appropriate directions)
	12.	447/MP/2025	EPTCL	Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Regulations 15(1)(d) and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking to bring on record a change in the name of the Applicant.
	13.	454/MP/2025	VSEPL	Petition under Section 79 of the Electricity Act, 2003, read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Notices dated 24.01.2025 and 13.03.2025 issued by Central Transmission Utility of India Limited to Betam Wind Energy Private Limited revoking its Connectivity of 32 MW.
	14.	58/MP/2026 along with IA Nos. 14/2026 & 44/2026	VSUPL	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking extension of the commissioning date and start date of connectivity.(Interlocutory applications for interim directions and for placing on record subsequent developments)
	15.	257/MP/2026 alongwith I.A.No's 89 & 90/2026.	VSUPL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 5.2, 7.1, 37.10, 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 ("GNA Regulations"), in relation to the non-grant / non processing by the Central Transmission Utility of India Limited of the Petitioner's Application dated 23.06.2025 for enhancement/ inclusion of 33 MW solar capacity within the 163.2 MW connectivity granted to the

				Petitioner at 220 kV Pachora SEZ PP (Interlocutory application for urgent listing and interim directions).
	16.	851/MP/2025	AMPEG	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 4.7.2025 between AMPIN Energy Green Four Private Limited and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.9.2021 and imposition of BCD on solar cells and solar modules to 25% and 40% respectively by way of MNRE Office Memorandum dated 9.3.202.
18.9.2026 Friday At 2.30 P.M. Through Video conferencing	17.	94/MP/2023	KEIPL	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondents as per Banking Agreements executed between the Petitioner and the Respondents and seeking revocation of th
	18.	265/MP/2022 alongwith I.A.No.63/2023	APPCPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes (Interlocutory application seeking additional prayers) .
	19.	261/MP/2024	APSPDCL	Petition under Section 79 (1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 seeking compensation for partial non-return of power by the Respondent as per power banking agreement dated 17.06.2022 and seeking revocation of the inter-state trading license granted to M/s Kreate Energy (I) Pvt. Ltd. (formerly Mittal Processors Pvt. Ltd.)
	20.	296/MP/2025	MePDCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 9,19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking directions from this Commission to the Respondent for return of banking power as per Banking Agreement executed between the Petitioner and the Respondent as well as in terms of the Settlement Agreement dated 11.06.2024 and, for revocation of the inter-state trading license granted to M/S Kreate Energy (I) Private Limited (Formerly M/S Mittal Processors Private Limited)
22.9.2026 Tuesday At 10.30 A.M. Miscellaneous Petitions Through Hybrid Mode	1.	377/MP/2026	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 28.04.2023 passed by this Hon'ble Commission in Petition No. 296/TT/2022 as read with Order dated 19.04.2024 in Review Petition No. 25/RP/2023 directing the payment of

			Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission assets (On admission).
2.	I.A. Diary No.725/2026 in Petition No. 179/MP/2023	TPCL	Interlocutory application seeking leave to place residual primary records on record (On admission) .
3.	I.A.No.141/2026 in Petition No. 204/MP/2026	ABC RJ2	Interlocutory application seeking directions for Respondent No. 1/ NHPC Limited to undertake verification and reconciliation of the applicant's change in law claims.
4.	392/TD/2026	APGCL	Partition under Sections 14 and 15(1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for the grant of Trading Licence and other related matters) Regulations, 2020 (hereinafter referred to as the "Trading Licence Regulations") for the grant of a 'Category II' trading license for inter-state trading in electricity across India.
5.	489/TD/2026	TCL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
6.	I.A.No.155/2026 in Petition No. 217/MP/2024	IL&FS	Interlocutory application moved by IL&FS Tamil Nadu seeking permission for placing reply in Petition No. 217/MP/2024 on record (On admission) .
7.	51/MP/2016	BALCO	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission`s directions dated 30.10.2014 and 9.10.2015 in Petitions No. 134/MP/2011 and 124/RC/2015 respectively (Received by Remand).
8.	169/MP/2022 alongwith I.A.No.39/2022	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with Power Purchase Agreement dated 09.11.2011 and Amended Power Purchase Agreement dated 01.02.2018 seeking quashing of Notice for Rectification dated 08.06.2022 issued by South Bihar Power Distribution Co. Limited, Bihar State Power (Holding) Co. Ltd. and North Bihar Power Distribution company Limited(Interlocutory application for interim direction)
9.	227/MP/2024 alongwith I.A.No.93/2026	NTPC	Petition under Section 79(1) (a) of the Electricity Act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2024 (Interlocutory application for directions).
10.	264/MP/2026	GRIDCO	Petition under Section 79 (1) (a) & (f) of the Electricity Act, 2003 read with Regulation 65 of CERC Conduct of Business Regulations, 2023 and Applicable Provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2024 for Adjudication of Disputes with regard to Invoices raised by NTPC Limited (Generating Company) towards Ash Transportation Charges.
11.	971/MP/2025	NBTL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Articles 11 and 12 of the Transmission Service Agreement dated 06.07.2021 executed between Nangalbibra - Bongaigaon Transmission Limited and its Long-

				Term Transmission Customers, inter alia, seeking approval/ declaration recognizing Force Majeure Events that impacted the implementation of the Project and the Petitioner's right to consequential relief (Part-heard).
	12.	279/MP/2024	Dahda Nagar	Petition under Section 79 (b) and (f) of the Electricity Act, 2003 ("Act") for adjudication of disputes between the Petitioner - DNH & DD Power Distribution Corporation Limited and the Respondent No 1, Ratnagiri Gas and Power Pvt. Ltd., in relation to RGPPL's demand of fixed charges and late payment surcharge by the Respondent No. 1 from the Petitioner.
	13.	153/MP/2025 alongwith I.A.No.160/2026	UPPCL	Petition under Section 79(1)(f) of Electricity Act, 2003 seeking (i) quashing of supplementary invoice dated 15.11.2024 raised by NHPC Limited towards water tax (ii) directions to NHPC Limited restraining it from further raising supplementary bills for water tax upon UPPCL and uploading the same on PRAAPTI Portal and (iii) directions to Power Finance Corporation Limited/Grid Controller of India Limited to not regulate power with respect to UPPCL on account of default in payment of supplementary bill dated 15.11.2024(Interlocutory application for amendments of the Petition and to bring on record additional documents).
	14.	969/MP/2025	KPL	Petition under Section 79(1) (f) of the Electricity Act, 2003, inter alia, seeking a direction to the Respondents, to make payment to the Petitioner of Rs. 24,79,57,740/- along with late payment surcharge of approx. Rs. 12.08 Crore (calculated upto 31.08.2025) towards reimbursement of additional expenditure incurred by it on account of ash transportation expenses incurred by the Petitioner during the period from April 2017 till March 2022.
	15.	246/MP/2026 alongwith I.A.No.82/2026	ZREPL	Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the reports issued by the Report Recommending Extension of Scheduled Date of Commissioning, Start Date of Connectivity and the consequential waiver of 100% inter-state transmission charges by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 for seeking extension of Scheduled of Commission and 100% waiver of the inter-state transmission charges(Interlocutory application for interim directions).
	16.	376/MP/2026	APNRL	Petition under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 seeking initiation of appropriate proceedings against Respondent No. 1 for non-compliance of the Order dated 30.08.2025 in Petition No. 264/MP/2022 and under Section 79 of the Act read with the principles enshrined in Order XXI Rule 10 of Code of Civil Procedure Code, 1908 seeking execution and enforcement of the order dated 30.08.2025 passed in Petition

			No. 264/MP/20222 read with order dated 15.08.2020 passed in Petition No. 158/MP/2019 by attachment of Bank Accounts and movable and immovable assets of Respondent No.1.
17.	325/MP/2024 along with IA Nos. 78/2024, 105/2024,34/2025 & 19/2026	KRTL	Petition under Sections 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking appropriate reliefs with regard to extension of scheduled commission date and stay of any coercive measures (Interlocutory application seeking appropriate reliefs for extension of scheduled commissioning date).
18.	550/MP/2025 alongwith I.A.No.130/2025	ARPPL	Petition under Section 79(1)(f) of the Electricity Act, 2003, seeking an extension of the start date of connectivity as per the Intimation of Final Grant of Connectivity dated 19.1.2024 and quashing of the invoices dated 7.2.2025 and 3.3.2025 issued by CTUIL(Interlocutory application for interim stay).
19.	387/MP/2026	RNTPL	Petition seeking approval under Section 17 of the Electricity Act, 2003 for bringing on record the appointment of Vardhman Trusteeship Pvt. Ltd./ Respondent No. 2 as the Security Trustee and for creation of security interest over the assets of Petitioner in favour of the Security Trustee, acting on behalf of and for the benefit of the Lenders (and for any subsequent transferees, assign, novatees thereof and any refinancing lenders to the Project), by way of hypothecation and equitable mortgage on the Project assets, pursuant to unattested Deed of Pledge, Declaration, Undertaking and other Financing Agreements, for the development of the Transmission Project.
20.	4/SM/2026	Suo-Moto	Non-Compliance of the provisions of the Central Electricity Regulatory Commission (Procedures, Terms, and Conditions for Grant of Trading Licence and other related matters) Regulations, 2020.
21.	6/SM/2026	Suo-Moto	Non-compliance of the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020
22.	8/SM/2026	Suo-Moto	Non-compliance of the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020
23.	10/SM/2026	Suo-Moto	Non-compliance of the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020
24.	278/MP/2023	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the Tariff Order dated 31.03.2021 in Petition No 104/TT/2020 directing bilateral billing and payment of Transmission Charges by the Respondent Intra-State Transmission Licensee to the Petitioner on

				account of delay in commissioning of its downstream transmission network.
	25.	104/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset I :Combined Assets One circuit of 400 kV D/C Dehradun-Bagpat line along with associated bays at both ends, Part of second circuit of 400 kV D/C Dehradun-Bagpat T/L as 400 kV S/C Roorkee Dehradun line from Dehradun end and partly as 400 kV S/C Saharanpur-Bagpat line from Bagpat end using part of one circuit of 400 kV D/C Roorkee Saharanpur line (under-NRSS XXI) at intersection point along with associated bays at Dehradun and Bagpat end Asset II: 400/220 kV, 315 MVA ICT-1 at Dehradun and associated bays with 1 no. 220 kV line bay, 400/220 kV, 315 MVA ICT-II at Dehradun and associated bays with 1 no. 220 kV line bay, and 80 MVAR bus reactor at Dehradun and associated bays and Asset III 04 Nos. 220 kV bays at Dehradun sub-Station under Northern Region System Strengthening Scheme XVIII in Northern Region(Received by Remand)
	26.	902/TT/2025	KBTL	Petition for determination of capital cost and transmission tariff pertaining to FY 2024-25 to FY 2028-29 for Interconnection of RE developer's DTL at Bay no 412 of KPS-1 (400kV bus section-1)Transmission system constructed, maintained and operated by Khavda - Bhuj Transmission Limited vide Licence No. 125/Transmission/2024/CERC
	27.	73/TT/2026	KBTL	Petition for determination of capital cost and transmission tariff pertaining to FY 2024-25 to FY 2028-29 for Transmission System for Evacuation of Power from potential renewable energy zone in the Khavda area of Gujarat under Phase-IV (7 GW): Part E1 constructed, maintained and operated by Khavda-Bhuj Transmission Limited vide Licence No. 125/Transmission /2024/CERC
	28.	74/TT/2026	KPS1TL	Petition for determination of capital cost and transmission tariff pertaining to FY 2024-25 to FY 2028-29 for one 400 kV GIS line bay and one additional bay for diameter completion at 2nd 400 kV bus section constructed, maintained and operated by KPS1 Transmission Limited vide Licence No. 132/Transmission /2024/CERC
	29.	440/TT/2026	WKTL	Petition for determination of capital cost and transmission tariff pertaining to FY 2024-25 to FY 2028-29 for "Additional inter-Regional AC link for import into Southern Region i.e. Warora-Warangal and Chilakaluripeta Hyderabad – Kurnool 765 kV link" on the Regulated Tariff Mechanism (RTM) mode.
	30.	383/TT/2025 alongwith I.A.Dy.Nos.597 &670/2026	NETC	Petition for truing up of the transmission tariff for 2019-24 period and the determination of transmission tariff for 2024-29 period for Assets under 400 kV Palatana-Bongaigaon Transmission System Project in North Eastern Region implemented by North East Transmission Company Limited(Interlocutory application for place on record Judgment dated 8.7.2026 of APTEL and subsequent facts on record).

Coram: Chairperson Member (Tech) Member (Law)	31.	26/RP/2026 alongwith I.A.No.105/2026	SESPL	Petition for review of the Order dated 13.1.2026 in Petition No. 372/MP/2022 (Interlocutory application for seeking condonation of delay in filing review Petition).
	32.	15/RP/2025	MPPMCL	Petition for review of the ex-parte judgment dated 29.1.2025 in Petition No.189/MP/2024.
	33.	32/RP/2023	JPL	Petition seeking review of this Commission's order dated 1.8.2023 in Petition No. 258/MP/2019.
22.9.2026 Tuesday At 2.30 P.M. Through Hybrid Mode	34.	71/MP/2023	MBPMPL	Petition under Section 79(1)(f) of the Electricity Act, 2003, seeking relief on account of Force Majeure and Change in Law events under the Power Purchase Agreements dated 22.12.2021 and 24.12.2021 executed between the Petitioner and Respondent No. 1 and Respondent No. 2, respectively.
	35.	764/MP/2025	PTCIL	Petition under Sections 79(1)(f) of the Electricity Act, 2003, for return of arbitrary and illegal deduction amounting to Rs.33,82,46,302/- plus applicable interest by Respondent No.1/ Torrent Power Ltd. towards alleged replacement cost and liquidated damages for non-supply of power by Respondent No.2/ MB Power Ltd. during the period an interim stay granted by Hon'ble High Court of judicature at Madras was in force restraining PGCIL from giving effect to MTOA.
Coram: Chairperson Member (Tech) Member (Law)	36.	11/RP/2025	RGPPL	Petition seeking review of the order dated 20.6.2025 in Petition No. 344/MP/2020.
	37.	31/RP/2024	CSPDCL	Petition for review of the Order dated 1.5.2024 in Petition No. 109/MP/2023.
28.09.2026 Monday At 10.30 A.M. Public Hearing		No. L- 1/250/2019/CERC	Through Online Video- Conferencing	Public hearing on Draft Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Fifth Amendment) Regulations, 2026.
29.9.2026 Tuesday At 10.30 A.M. Miscellaneous Petitions Through Video conferencing	1.	508/MP/2026	ECR	Petition under Section 79 seeking declaration that Bharatiya Rail Bijlee Company Limited qualifies as a "Captive Generating Plant" under Section 9 of the Electricity Act, 2003 read with Rule 3 of the Electricity Rules, 2005, and consequential declaration/direction that cross subsidy surcharge and additional surcharge under Section 42 of the Electricity Act, 2003 are not leviable on the electricity procured/drawn by the Petitioner(On admission).
	2.	498/MP/2026 alongwith I.A.No.165/2026	AMPIN	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 invoking this Commission's power to relax and seeking appropriate direction(s) to Central Transmission Utility of India Limited seeking appropriate extension in Firm Start Date of Connectivity to align with the Project commissioning(Interlocutory application for directions)(On admission)
	3.	509/MP/2026 alongwith I.A.No.169/2026	RSPPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with Regulation 70 (2) of the CERC (Conduct of Business) Regulations, 2023 for adjudication of dispute regarding tariff payable for power supplied under Power Purchase Agreements dated 8.8.2023 (Interlocutory application for interim directions) (On admission)

	4.	510/MP/2026 alongwith I.A.No.170 &171/2026	AREJ17L	Petition under Sections 79 of the Electricity Act, 2003 seeking extension of Scheduled Commissioning Date of 600 MW Solar Power Project on account of Force Majeure Events under the PPAs dated 10.09.2020 and consequent directions against CTUIL to not revoke connectivity granted to the Petitioners, on account of the force majeure events, amongst other reliefs (Interlocutory application for urgent listing and interim reliefs) (On admission).
	5.	511/MP/2026 alongwith I.A.No.172/2026	APL	Petition under Sections 79(1)(b) r/w (f) of the Electricity Act, 2003 seeking urgent and emergent directions against GUVNL in relation to its unilateral and illegal deductions towards rebate against Adani's supplementary invoices and towards actual ECR against regular monthly invoices raised for supply of power under the Power Purchase Agreement and its subsequent amendments (Interlocutory application for interim reliefs) (On admission).
	6.	512/TL/2026	KRTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to KRISHNAGIRI REZ TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	7.	513/AT/2026	KRTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the KRISHNAGIRI REZ TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited.
	8.	514/TL/2026	VPTL	Petition under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Vizag Power Transmission Limited
	9.	515/AT/2026	VPTL	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Vizag Power Transmission Limited.
	10.	505/TL/2026	ATL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 r/w Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to Ananthapuram Transmission Limited.
	11.	506/AT/2026	ATL	Petition under Section 63 and Section 79(1)(d) of the Electricity Act, 2003 read with Regulation 15(1)(c) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for adoption of tariff discovered through competitive bidding with respect to transmission System for integration of Ananthapuram-III PS REZ Phase-I (3 GW)

	12.	483/TL/2026	WRERAPTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to WR ER Part A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	13.	482/AT/2026	WRERAPTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the transmission System being established by WR ER Part A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	14.	516/TL/2026	KCTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Khavda II-C Transmission Limited
	15.	485/TT/2026	WBSETCL	Petition seeking truing-up of transmission tariff for the period FY 2019-20 to FY 2023-24 and determination of Transmission Tariff for FY 2024-25 to FY 2028-29 for the deemed Inter-State Transmission lines owned by West Bengal State Electricity Transmission Company Limited and utilized for the transmission system operated by Central Transmission Utility of India Limited
	16.	492/TT/2026	EPTCL	Petition seeking truing-up of transmission tariff for the period FY 2014-19 and FY 2019-24 tariff period.
	17.	391/GT/2019	JSWHEL	Petition for determination of generation tariff for 2019-24 tariff period under Regulation 9(2) of the CERC (Terms and Conditions of Tariff) Regulations, 2019, in respect of 1000 MW Karcham Wangtoo Hydro Electric Project (KW HEP) (Received by remand)
	18.	1022/GT/2025	NSPCL	Petition for revision of tariff of Bhilai Expansion Power Plant (2x250 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	19.	980/GT/2025	NSPCL	Petition for approval of tariff of Bhilai Expansion Power Plant (2 x 250 MW) for the period from 1.4.2024 to 31.3.2029.
	20.	290/GT/2026	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Mejia Thermal Power Station, Unit 5 & 6 (2 x 250 MW) for the period from 1.4.2019 to 31.3.2024.
	21.	935/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Mejia Thermal Power Station, Unit 5 & 6 (2 x 250 MW) for the period from 1.4.2024 to 31.3.2029.
	22.	1019/GT/2025	NTPC	Petition for approval of tariff of Kawas Gas Power Station (656.20 MW) for the period from 1.4.2024 to 31.3.2029.
	23.	968/GT/2025	NTPC	Petition for revision of tariff of Kawas GPS (656.20 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise
	24.	990/GT/2025	NHPC	Petition for determination of tariff for the period 2024-29 in respect of Sewa-II Power Station.

	25.	164/GT/2026	MPL	Petition for determination of supplementary tariff for ECS and this Commission's directions in the Order dated 16.12.2022 in Petition no. 606/MP/2020.
	26.	712/GT/2025	MPL	Petition for truing up of the generation tariff for the period FY 2019-20 to FY 2023-24 and determination of the generation tariff for the period FY 2024-25 to FY 2028-29, for 2x525 MW Maithon Right Bank Thermal Power Project (MRBTTP) operated by Maithon Power Limited (MPL).
	27.	760/MP/2025 alongwith I.A.No.91/2026	RSVPL	Petition under Section 79, including 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 14.11.2023 executed between Renew Surya Vihaan Private Limited, and Solar Energy Corporation of India Ltd. for the development of 200 MW CTU connected Solar power project, read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that increase in the rate of Goods and Services Tax (GST) vide Notification Nos. 08/2021- Integrated Tax (Rate) dated 30.09.2021 and 08/2021- Central Tax (Rate) (?2021 GST Notifications?) by Ministry of Finance (Department of Revenue) constitute as Change in Law event and for seeking consequent relief qua allowance of the additional expenditure incurred towards such Change in Law event(Interlocutory application for directions).
	28.	285/MP/2026 alongwith I.A.No.98/2026	SEPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 on account of unforeseeable and uncontrollable events (Interlocutory application for interim reliefs).
	29.	359/MP/2026 alongwith I.A.Dy.No.683/20 26	JRTJ(I)PL	Petition under Section 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC(Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking inter-alia relaxation and removal of difficulty to permit the Transfer of the Connectivity (application No. 1200002293), and the corresponding deemed GNA, and related rights of the 150 MW AC Solar PV Project at Thoothukudi, Tamil Nadu in terms of Regulations 15.3 of the said Regulations read with the order dated 22.9.2023 in Petition No. 11/SM/2023 and (Interlocutory application for disposal of the Petition)
	30.	300/MP/2026	CGERPL	Petition under Section 79, including 79(1)(c), 79(1)(k) of the Electricity Act, 2003 read with CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the inter-State transmission System) Regulations, 2022, seeking approval of the recommendation of the Committee Report dated 10.04.2026 which recommended waiver of ISTS transmission charges for the Petitioner's 60.5 MW Wind-Solar Hybrid Project by extending the SCOD till 04.12.2025 [Wind component] and

				9.12.2025 [Solar component] on account of the said project suffering from Force Majeure events in terms of Regulation 13(2)(h)(ii) of the CERC Sharing Regulations 2020.
	31.	293/MP/2026	Avaada GreenH2	Petition under Section 79(1)(c) of the Electricity Act, 2003, Regulations 41 & 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking re-categorization of the Petitioner from entity covered by Regulation 17.1(iii) of GNA Regulations [bulk consumer connected with ISTS] to an entity covered by Regulation 17.1(ii) of GNA Regulations drawee entity connected to InSTS] with respect to its General Network Access dated 23.11.2023 (as amended) without any adverse consequences (On maintainability))
	32.	27/RP/2026	THDC	Petition for review of Order dated 31.3.2026 in Petition No. 485/GT/2024 filed by THDC India Limited.
	33.	978/GT/2025	NHPC	Petition for truing exercise for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of the Parbati-III Power Station (520 MW) of NHPC Limited.
	34.	718/GT/2025	NHPC	Petition for determination of generation tariff of Parbati-II HE Project (800 MW) for the period 1.4.2025 to 31.3.2029.
	35.	258/GT/2026	NHPC	Petition for determination of tariff of Subansiri Lower HE Project (2000 MW) for the period 23.12.2025 (COD of first unit) to 31.03.2029.
	36.	1005/GT/2025	NTPC	Petition for revision of tariff of Sipat Super Thermal Power Station Stage-II (hereinafter called as Sipat-II) (2x500 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise
	37.	70/GT/2026	NTPC	Petition for approval of tariff of Sipat Super Thermal Power Station Stage-II (2x500 MW) for the period from 1.4.2024 to 31.3.2029.
	38.	949/GT/2025	NTPC	Petition for revision of tariff of Talcher Super Thermal Power Station, Stage-II (2000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	39.	944/GT/2025	NTPC	Petition for approval of tariff of Talcher STPS-II for the period from 1.4.2024 to 31.3.2029. and determination of Supplementary Tariff for ECS (De NOx) system in Talcher STPS-II
	40.	144/GT/2026 alongwith I.A.Dy.No. 411/2026	OTPC	Petition for approval of Determination of Tariff of 726.6 (2 x 363.3) MW Combined Cycle Gas Based Power Palatana Project of ONGC Tripura Power Company Limited for the control period 01.04.2024 to 31.03.2029 (Interlocutory application for urgent listing and seeking directions).
	41.	619/GT/2025	NTPC	Petition for approval of tariff of Farakka Super Thermal Power Station Stage-III (500 MW) for the period from 1.4.2024 to 31.3.2029.

	42.	79/GT/2025	NTPC	Petition for revision of tariff of Farakka Super Thermal Power Station Stage-III (1x500 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	43.	984/GT/2025	NTPC	Petition for revision of tariff of Korba STPS Stage I&II (2100 MW) for the period from 1.4.2019 to 31.3.2024 after truing up exercise.
	44.	84/GT/2026	NTPC	Petition for approval of tariff of Korba STPS Stage I&II (2100 MW) for the period from 1.4.2024 to 31.3.2029.
	45.	654/GT/2025	NTPC	Petition for revision of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	46.	653/GT/2025	NTPC	Petition for approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2024 to 31.3.2029.
	47.	897/GT/2025	NTPC	Petition for approval of tariff of Talcher Super Thermal Power Station-I (2 x 500 MW) for the period from 1.4.2024 to 31.03.2029.
	48.	895/GT/2025	NTPC	Petition for revision of tariff of Talcher Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2019 to 31.03.2024 after the truing up exercise
	49.	676/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Koderma Thermal Power Station, Units I & II (2 x 500 MW) for the period from 1.4.2019 to 31.3.2024.
	50.	802/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Koderma Thermal Power Station, Units I & II (2 x 500 MW) for the period from 1.4.2024 to 31.3.2029.
	51.	893/GT/2025	NLCIL	Petition for determination of tariff for NLCIL's Thermal Power Station-II Expansion (TPS-II Expn.) 500 MW for the period from 1.4.2024 to 31.3.2029
	52.	888/GT/2025	NLCIL	Petition for determination of trued up of tariff for NLCIL's Thermal Power Station-II Expansion (TPS-II Expn.) 500MW for the period from 1.4.2019 to 31.3.2024

By order of the Commission

Sd/-
T.D. Pant
Joint Chief (Legal)
28.9.2026